

O.A. No. 511 of 1994

16.11.1994

Hon. Mr. Justice B.C. Saksena, V.C.
Hon. Mr. S. Das Gupta, Member (A)

M.P. No. 2459 of 1994 is allowed. The Union of India through the Secretary, Ministry of Tourism Government of India, New Delhi is permitted to appear as Respondent No. 4. Sri Amit Sthalekar, standing counsel for the Central Government states that being the standing counsel, he will represent the newly added respondent no. 4. The pleadings already on record may be read as the pleadings on behalf of the respondent no. 4 also. In view of ^{the fact} that Sri Amit Sthalekar ~~has~~ is accepted notice on behalf of the respondent no. 4, As such, there is no need to issue a notice to this effect to the respondent no. 4, any further. For detailed reasons to follow, the O.A. is dismissed. Interim order passed earlier is, hereby, vacated.

W.C.
A.M.

bdr
V.C.

15/11/95

Hon Mr. Justice B.C. Saksena, V.C.

Hon Mr. S. Dayal, A.M.

The detailed Judgement, dismissing the OA is pronounced today.

AM

bdr
V.C.

Judgement pronounced
on 15-3-95 by Bench
consisting by Hon.
Mr. B.C. Saksena V.C.
and Hon. S. Dayal, A.M.
Judgement placed on
record in OA 509/94